

FORM A PUBLIC ANNOUNCEMENT [Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016] FOR THE ATTENTION OF THE CREDITORS OF JIJI INDUSTRIES LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	JIJI INDUSTRIES LIMITED
2. Date of incorporation of corporate debtor	01.05.2003
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Gwalior
4. Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U27203MP2003PLC015775
5. Address of the registered office and principal office (if any) of corporate debtor	7, Nagarchi Bakhai, Behind Bartan Bazar, Indore (M.P.) 452001, India
6. Insolvency commencement date in respect of corporate debtor	08.01.2025
7. Estimated date of closure of insolvency resolution process	07.07.2025 (being 180 days from Insolvency Commencement date)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Pankaj Shah Registration Number: IBB/IPA-001/IP-P02281/2021-22/13637
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: 203, Shrinagar Main, Indore (M.P.)-452001 Email address: pankajgshah@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 112, Main Manas Bhawan, 11, RNT Marg, Indore (M.P.) Email address: ip.jijiindustries@gmail.com
11. Last date for submission of claims	22.01.2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	On the Basis of the Information available, there is no class of creditors u/s 21(6A)(b) of IBC, 2016
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	The relevant form can be downloaded from Web link: https://ibbi.gov.in/en/home/downloads , Physical Address: NA
<p>Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Jiji Industries Limited on 08.01.2025.</p> <p>The creditors of Jiji Industries Limited, are hereby called upon to submit their claims with proof on or before 22.01.2025 to the interim resolution professional at the address mentioned against entry No. 10.</p> <p>The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.</p> <p>A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.</p> <p>Submission of false or misleading proofs of claim shall attract penalties.</p> <p style="text-align: center;">Pankaj Shah Interim Resolution Professional IBBI/IPA-001/IP-P02281/2021-22/13637 In the matter of Jiji Industries Limited</p> <p>Date: 10.01.2025 Place: Indore</p>	

